

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1225 of 2002

Allahabad this the 26th day of July, 2004

Hon'ble Mr. Justice S.R. Singh, Vice Chairman

Om Prakash Singh S/o Late Ram Bahadur Singh R/o Kamauli
Via Sarnath District Varanasi.

Applicant

By Advocate Shri D.K. Singh

Versus

1. Regional Director Narcotic Control Bureau Patel Nagar, Varanasi.
2. Director General Narcotics Control Bureau Western Circle Skand, 5th R.K. Puram, New Delhi.
3. Director Narcotics Control Division, Finance Ministry (Rajasva Vibhag) North Block, New Delhi.
4. Sri Vidya Prakash Sagar, Data Entry Operator, Narcotic Control Bureau, Patel Nagar, Varanasi.
5. Secretary, Finance Ministry (Rajasva Vibhag) North Block, New Delhi.

Respondents

By Advocate Shri G.R. Gupta

O R D E R (oral)

This application under section 19 of the Administrative Tribunals Act, 1985 seeks quashing of the order dated 17.08.2001 whereby applicant's services have been terminated as his continuation in service on daily wage basis would not be in the interest of security and health of the Office. The applicant, it appears, has preferred appeal and according to the..pg.2/

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:: 2 ::

averments made in the O.A., his appeal has not been decided as yet. The appeal is said to have been preferred on 28.09.2001. Since counter-affidavit has not been filed despite opportunities to file the same, I am persuaded to dispose of this O.A. with direction to competent authority in the respondents department to consider and dispose of the appeal of the applicant on merits within a period of 3 months from the date of receipt of a copy of this order. No order as to cost.

9
P.M.J
Vice Chairman

/M.M./